

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-510
IB-728/ND/2021

IN THE MATTER OF:
Eicher Polaris Pvt. Ltd.

...Applicant

SECTION
U/s 59 IBC

Order delivered on 05.12.2022

CORAM:
SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sumant Batra, Ms. Ruchi Goyal, Mr. Shahan, Mr.
Varun Kalra (Advs) for Liquidator

For the Respondent :

ORDER

IA-4772/2022:-

After hearing the Counsel for Liquidator, this Tribunal has directed the Department of Revenue Government of NCT (National Capital Territory) New Delhi to comply with the order dated 13.10.2022.

Counsel has filed affidavit of service dated 10.11.2022 and the same is taken on record. It transpires from the submissions made by Counsel that the Respondents to this application are yet to act upon and comply with the directions.

The main matter being a matter of voluntary liquidation, time is the essence of the liquidation process. Therefore, the concerned Revenue Authorities are hereby once again directed to comply with the earlier order dated 13.10.2022 on priority basis and facilitate the early liquidation process on the basis of voluntary liquidation application submitted by the Applicants.





Let a copy of this order be served on the Authority concerned within 7 working days for their compliance.

Let the counsel for Liquidator apprise the Tribunal about the progress of this matter after 10 days i.e. on **21.12.2022**.

( - 5/12/22
(DR. BINOD KUMAR SINHA)
MEMBER (T)
Khushboo

( - 5/12/22
(SHRI P.S.N PRASAD)
MEMBER (J)